

Title: Need to establish a High Court Bench in Hubli and Gulbarga, Karnataka.

SHRI MANJUNATH KUNNOOR (DHARWAD SOUTH): Sir, an agitation is going on for establishing a circuit bench in Hubli, Dharwad. It is very necessary. Lawyers, Shri B.D. Hiremath and Shrimati Prafulla Nayak have gone on hunger strike. They have decided to go on an indefinite hunger strike. The hon. High Court of Karnataka and the Government of Karnataka had decided to establish circuit benches six months back. Till today they have not set up the circuit benches.

It is very necessary to establish a High Court Bench in this region. Therefore, I humbly request, through you, the Ministry of Law and Justice and the Government of India to interfere and pressurise the Government of Karnataka to establish immediately a High Court Bench in Hubli, Dharwad. It is very necessary. Otherwise, there is a lot of public demand and the public is going to sit on a hunger strike in different ways, like *rasta roko*. Many strikes are going to take place. Therefore, I humbly request, through you, the Government of India, the Government of Karnataka and the hon. High Court of Karnataka to establish a High Court Bench there in the interest of the public. Thank you very much.

MR. SPEAKER: I am sorry that those hon. members who have already raised matters earlier this week cannot be accommodated today. For that I express my sincere sorrow to them.

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